

Central Administrative Tribunal, Lucknow Bench, Lucknow

Civil Contempt Petition No. 61/2013 in O.A. No. 420/2011

This the 4th day of March, 2014

**Hon'ble Sri Navneet Kumar, Member (J)**  
**Hon'ble Smt. Jayati Chandra, Member (A)**

Mohd. Shafi aged about 69 years son of late Sri Mohd. Nabi resident of D-53, Sarvodaya Nagar, Lucknow

Applicant

By Advocate: Sri Praveen Kumar

Versus

1. Sri V. Ramachandran, General Manager, North Eastern Railway, Gorakhpur.

2. Sri K.K. Atal, Divisional Railway Manager, North Eastern Railway, Lucknow.

Respondents

By Advocate: Sri Rajendra Singh

### **ORDER**

#### **BY HON'BLE SRI NAVNEET KUMAR, MEMBER (J)**

Learned counsel for applicant fairly submitted that the order passed by the Tribunal on 20.5.2013 in O.A. No. 420/2011 has been fully complied with as such nothing survive to be adjudicated in the contempt petition.

2. Compliance report filed by learned counsel for respondents is taken on record.

3. Accordingly, CCP is dismissed and notices issued to the respondents stand discharged.

*J. Chandra*  
**(Jayati Chandra)**

**Member (A)**

*Navneet Kumar*  
**(Navneet Kumar)**  
**Member (J)**

**HLS/-**